

Consumer Inclusion in Financial Services; Consumer Education and Empowerment; and Special Challenges in Protecting Vulnerable and Economically Disadvantaged Consumers. The Conference *inter-alia* drew conclusions such as-comprehensive implementation of the United Nations Guidelines for Consumer Protection as a priority for Governments and stakeholders in ensuring more effective and better-coordinated protection efforts in all countries and across all areas of commerce; Protection of consumers' rights in the digital context as a key for a sustainable and inclusive development of e-commerce, which also needs to address cross-border cooperation and enforcement etc.

(d) and (e) The Government has already introduced the Consumer Protection Bill, 2015 in Parliament, which, *inter alia*, seeks to provide for establishment of an executive agency to be known as the Central Consumer Protection Authority to safeguard the interests of the consumers.

Supply of edible oil in smaller packs for rural India

74. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that Food safety and Standards Authority of India (FSSAI) has suggested the Government to direct edible oil traders to make available edible oil in smaller packs for rural India;

(b) if so, the details thereof and the reasons therefor; and

(c) the response of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C.R. CHAUDHARY): (a) and (b) To regulate distribution and sale of edible oil and to ensure availability of safe and wholesome edible oil for human consumption, Food Safety and Standards Authority of India (FSSAI) has written to all Commissioner of Food Safety of all States/UT's/all Central Licensing Authorities regarding the sale of edible oil in smaller packs through automated tamper proof vending machines while adhering to compliance as prescribed under Food Safety and Standards (Packaging and Labelling) Regulations, 2011.

(c) The sale of edible oils in smaller packs is permissible under the provision of the Legal Metrology (Packaged Commodities) Rules, 2011 notified by Department of Consumer Affairs on 7th March, 2011.